

(c) the number of cases in which charge-sheets have been filed in the courts; and

(d) the steps taken to dispose of the remaining cases expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) The information is as under:

Year	No. of officers involved
1989	6
1990	4

(c) One.

(d) 1 case has been reported for Regular Departmental Action. 1 case has been referred to the Department concerned for suitable action and 3 cases are being regularly monitored for expeditious disposal.

*[English]*

### Price of Levy Sugar

3107. SHRI ANKUSHRAO RAO-SAHAB TOPE:  
SHRI ANNA JOSHI:

Will the Minister of FOOD be pleased to state:

(a) whether the sugar factories in some states are undertaking the work relating to harvesting and transport of cane from the field to the factory;

(b) if so, whether the expenditure incurred thereon is included in the computation of levy sugar price for these zones; and

(c) if not, the reasons therefor and whether the Government propose to review the same while fixing the levy price?

### THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI

TARUN GOGOI): (a) Sugar factories in the States of Maharashtra and Gujarat and a few sugar factories in certain other States are reported to be undertaking work relating to harvesting and transport of cane from the field to the factory.

(b) and (c) Transport and harvesting costs of sugarcane to the extent they are included in the Statutory Minimum Price of sugarcane and the conversion cost schedules of the Bureau of Industrial Costs and Prices, are taken into account for fixing the ex-factory prices of levy sugar.

### Drinking Water Supply Schemes of Andhra Pradesh

3108. SHRI DATTATRAYA BANDARU:

DR. D. VENKATESWARA RAO:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Andhra Pradesh have submitted proposals for some drinking water supply schemes for approval;

(b) if so, the details thereof and whether the Union Government have extended assistance to the State Government for the purpose; and

(c) if not, the reasons therefor and the time by which the schemes are likely to be approved and assistance granted?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAM-BHAI H. PATEL): (a) Yes, Sir.

(b) The details of the Projects submitted by State Government of Andhra Pradesh for bilateral assistance are as under:—